

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 26/2016

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th May, 2017, 10.30 A.M

Name of the Company	Sajan Kumar Bhagat HUF & Ors.	
	-Versus-	
	Kamini Ferrous Limited & Ors.	
Under Section	241/242	Cianatura with
SI. Name & Design	nation of Authorized Appearing on behalf of	Signature with date
	ative (IN CAPITAL	uate
	ETTERS)	
1. CS. SANJA 2. CS. ROHIT	KUMAR KESHRI (PCS)	Rohit Wish
1. Rodnanko Ban		
2. Gramas Kha	Alexa AN	
3. Anubhau Si	ma, an	GKhart
4. Mi smalya	Dasgupae, Adv (petidiones.	Adw.
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6. Pristre Bose	, Adu	
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16/05/2017 - CP No. 26/2016 (IA 101/2017) - Kamini Ferrous

ORDER

Ld. Counsels for the petitioners and the respondent nos. 1 to 10 are present.

It appears from the record that on 1st May 2017 petitioner was granted time to file rejoinder on 2nd May, 2017. But it has been filed on 04/05/2017 without seeking leave of the Court. Petitioner is in default in filing the rejoinder. Rejoinder is taken on record subject to payment of cost of Rs.3,000/-, which is payable to the State Legal Service Authority, West Bengal. Ld. Pr., CS for the respondents made a request that his objection may be noted in this respect, because non-filing of rejoinder in time is in violation of NCLT Rules. Ld. Pr. CS for the respondents has pointed out that petitioner has served copy of the reply to the demurrer application on 8th May, 2017, but it is unsigned and without bearing any stamp of Notary Public. Ld. Pr. CS for the respondent also pressed that as per NCLT Rules petitioner is to serve exact copy of the reply which he has filed in the Court.

Without going into merit of the case we hereby order the petitioner to supply exact copy of the reply within three days to the

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respondents. Thereafter respondents may reply rejoinder within seven days.

List the matter on 18/07/2017 for further order.

(S. Vijayaraghavan) Member (T) Sd/-(Vijai Pratap Singh) Member (J)

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